# Affidavit to be Furnished by the candidate alongwith Nomination Paper

I Virendra Kumar Singhon daughter wife of Late Sheo Nandon Singh Aged 60 years, resident of NIII - 701, PD+PS\_Nabinagor, Dist. Arrangabad (Bihar) Election, do hereby solemnly affirm and state on oath as under-

(strike out whichever is not applicable)

(1) I am a candidate set up by-----(name of the political party ) / am contesting as an Independent candidate,

#### (2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return ( in Rupees)
1.	Self	ABXPSG680F	2012-13	11,04781
2,	Spouse- Leena Singh (wife)	ARMPS2846R	2012-13	389988==1
3.	Dependent I			
.4.	Dependent 2			
5.	Dependent 3			

#### (3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

St. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	Under Section - 3 DRP Act Under Section - 3 DRP Act Under Section - 426,427 of IPC
(b)	Name of the court, Case No, and Date of order taking cognizance :	GO Case No 49/56 - 6/2000 GR Case No 16/09/2005 - 4480/2010
(c)		GO Cre No .04/48 -TR-3625/2005 → NO

#### (4) Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted:	
(b)	Name of the Court(s), Case No. and	
1	Date(s) of order(s):	

(c) Punishment imposed:

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

#### A. Details of movable assets:

(Note

1. Assets in joint name indicating the extent of joint ownership will also have to be given

 In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse Leena Siigh	Dependent-I	Dependent-2 Chitans hu	Dependent-3
0	Cash in hand	R. 15000: ~	26000	15000240	12000==	
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	Rs. 512115 - SB1 + Rs. 90499:4 BNB	55000  - BOI + B 541/- PNB	2000 - SB	112001- B M9	
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	20	20	140	No	
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the appoint	LIC No-SII 419841 RE 10000 = 0 510474918 R 50000 = 0	LICAN. 5123 71738 2,586 5001- -510144173 . RL 580001-	No	No	
(v)	Personal loans advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	220001-	_	-	-	
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Scarpto BR 24 G-0755 40,000 (-	У	¥	*	
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	N/10	Gold wight 2508mm R. 80,000/.	Nuo	No	

(viii)	Any other assets such as value of Claims/interest	1 Rifal+ 1 Revalvor	Na	No	No	
(ix)	Gross Total value					

B. Details of Immovable assets:
(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	701 Nabinagar	Tol. Nabinagar	To! Nabinegar	No	
	Area (Total measurement in acres)	9.50 Acer	5.20 Au	3 - 32 Ac-		
	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase)at the time of purchase	950000/.	\$80000/-	380000/-		
	Any Investment on the land by way of development, construction etc.	- Common	0			
	Approximate Current market value			4		
(ii)	Non-Agricultural Land Location(s) Survey number(s)	Aurangibal	Auraugubad			
	Area (Total measurement in sq. ft.)	· 04 1 Aem	1143 Acm	No	No	
	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase) at the time of purchase	90,000=	280000,7	No	No	
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value					
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	Mo	140	No	No	
	Built up Area (Total measurement in sq. ft.)					

	Whether inherited property (Yes or NO)				
	Date of purchase in case of self acquired property				
	Cost of property (in case of purchase) at the time of purchase	r/ ii			
	Any Investment on the property by way of development, construction etc.				
	Approximate Current market value				
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	TO 1 Na binagar	Dehni Rohlis	No	No
	Area (Total measurement in sq. ft.)	OSACEN	· 02 Acer		
	Built up Area (Total measurement in sq. ft.)				
	Whether inherited property (Yes or NO)				
	Dute of purchase in case of self acquired property				
	Cost of property (in case of purchase) at the time of purchase	21000000	400000.	Mo	NO
	Any Investment on the land by way of development, construction etc.				
	Approximate Current market value				
(v)	Others (such as interest in property)	No	No	NO	No
(vi)	Total of Current Market Value of (i) to (v) above	of the			

(6) I give herein below the details of liabilities/ dues to public financial institutions and government: (Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-
(i)	Loan or dues to Bank/Financial <u>Institution(s)</u> Name of Bank or FI Amount outstanding Nature of loan	70	No	No	No	10.5
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of Joan		102		- '	

	Any other liability				
	Grand total of liabilities				
(ii)	Government Dues: Dues to departments dealing with government accommodation	No	100	140	ND
	Dues to departments dealing with supply of water				
	Dues to departments dealing with supply of electricity				
	Dues to departments dealing with supply of telephones/mobiles				
	Dues to departments dealing with government transport (including aircrafts and helicopters)				
	Income Tax Dues	No	No	No	No
	Wealth Tax Dues	140	NO	No	IND
	Service Tax Dues	NO	NO	No	NO
	Municipal /Property Tax. Dues	No	140	No	NO
	Sales Tax Dues	No	HO	No	NO
	Any other dues				
(iii)	Grand total of all Govt. dues				

## (7) Details of profession or occupation: a. Self. Social worker

b. Spouse... However rafe and welfore works

(8) My educational qualification is as under: 1970 - Matriculation, 1971 - Intermediali

(Give details of highest School / University education with full form of the certificate diploma degree course)

(Name of the School /College/ University and the year in which the course was completed.)

### (9) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. VIRENDRA KUMAR SINGH
2.	Full postal address	and the same of th
3.	Number and Name of the constituency and	18 HARDING ROAD PATNA-0
	state	221, NABINAGARAD
4.	Name of the Political party which set up the candidate (otherwise write 'Independent')	JANTA DAL UNITED
5.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	- 15 11 10 1 10 10 10 10 10 10 10 10 10 10 1

6.	P	AN of			ear for which h		Tota	d Income Shown-
	(a)	Candidate ABXP5	680F		2012-13		110	478/200
	(b	Spouse: ARMPS 2	8 46 R		2-0/2 - /3		3.8	99882 -
		Dependents						
7.	200	Details	of Assets a	nd Liabili	ics in rupees			
_		Description	Self	Spouse	Dependent-I	Depende	nt-II	Dependent-III
Α.		Moveable Asset (Total value)						
В.		Immovable Asset						
	(i)	Purchase Price and Development Cost of Immovable Property						
		(Total Value)		-				
	(ii)	Approximate Current Market Price of Asset (Total Value)						
8	_	Liabilities						
		(i) Government dues (Total)						
		<ul><li>(ii) Loans from Bank, Financial Institutions and others (Total)</li></ul>						

#### VERIFICATION

course) (Name of the School /College/ University and the year in which the course was completed.)

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

30070		
Verified at PATNA	day of	2013

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

All columns should be filled up and no column to be left blank. If there is no information to furnish in respect o
any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and neatly